

CP NO.78(ND)/2011
RT NO.49/2016

Sumita Singh & Ors.

...Petitioners.

Versus

Sigma Diagnostics Ltd. & Ors.

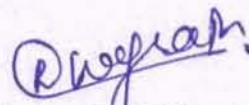
...Respondents.

Present: None.

This file was received by transfer from the Company Law Board, New Delhi. Earlier on 31.08.2016 it was ordered to issue notice to the counsel for the petitioners about date of hearing for 23.09.2016. There was no representation from petitioners despite service of notice.

Notice was now directed to be issued to the petitioners by Speed Post. As per office report, postal article has been returned with the remarks "addressee has left the given address".

Notice having been duly served to petitioners through their counsel and notice sent to petitioners received with above report, the petition is dismissed in default with liberty to petitioners to have recourse to alternative remedy if permissible under the law.



(Justice R.P. Nagrath)
Member (Judicial)

October 13, 2016

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